REQUEST FORM FOR E HEARING OF APPEAL BEFORE THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

(DELHI)

1.	Appeal No.	:
2.	Appellant	:
3.	Respondent	:
4.	Whether the appeal is due for hearing	
	on its turn/Early Hearing Allowed	:
5.	Whether the appeal was earlier posted,	
	if so, the last date of posting	:
6.	Whether any application is pending in the appeal	:
7.	Whether the Applicant has own Desktop/laptop/i pad with Internet connection and webcam, mike and speakers	:
8.	E mail id to which invitation to be sent	:
9.	Mobile no.	: 1.
0	E mail id and mobile no. of the other party	2.
	E mail id and mobile no. of the other party	
(Applicable only if the request is filed by the department)	•

VERIFICATION

I, (name......), the Counsel/Authorized Representative for the Appellant/Respondent, have been duly authorized to appear for the e hearing and solemnly state that all the particulars stated above are true and correct and I will abide by all the provisions of Public Notice no.2 of 2020 dated 10.8.2020 for e hearing of the above matter and will not seek adjournment of the date to be notified by the Tribunal. The soft copy of the documents filed/to be filed is the true copies.

Dated the day of 2020

Appellant/Respondent

Note: The scanned copy of the signed application may be e mailed to (cestatdel.e@gmail.com)